HIGH COURT OF ORISSA: CUTTACK

Notice No. PT14-OHC-COMP-PRCMNT-0001-2022 19218 (2), Dated: 06.12.2023

NOTICE FOR PROCUREMENT OF HARDWARE ITEMS.

High Court of Orissa, Cuttack invites quotations in sealed envelope addressed to The Registrar (Judicial) for supply, installation, testing, commissioning & maintenance of following items mentioned in **Annexure-A** under the following terms and conditions: -

- Supply, installation, testing, commissioning & maintenance of items as per Annexure A
 with one year warranty is to be made by the successful vendor within two days after
 award of the purchase-cum-work order.
- 2. The vendor must provide all necessary technical support services for the supplied items till expiry of warranty period, if any.
- 3. In case where the aforesaid items become non-functioning during the validity of warranty period, the successful vendor must replace the same with new one.
- 4. Conditions violating in any forms/ manner from the Agreement elicit penalty without assigning any reason thereof. Work must be fit to the timeline to be completed.
- 5. Timely Servicing / rectification of defects during warranty period: after having been notified of the defects/ service requirement during warranty period, vendor has to complete the required Service / Rectification within 2-days' time limit. If the vendor fails to complete service / rectification with defined time limit, the vendor may be not allowed in future to participate.
- 6. Price quotations and technical specification should be submitted only by hand/Registered Post in two sealed envelopes to the Registrar (Judicial), High Court of Orissa, Cuttack by 21.12.2023 till 11:30 AM. Quotations received after last date and time of submission shall not be considered.
- 7. Important Dates/ Time:-

Start date: 06.12.2023.

Last Date of submission of price quotations: 21.12.2023 till 11.30 AM.

8. The Court shall take into consideration eligibility of a vendors while considering the technical and price quotation.

- 9. The price quotation of ineligible vendors shall not be opened/considered.
- 10. High Court of Orissa reserves the right to amend or withdraw any of the terms and conditions mentioned as above or to reject any or all tenders without giving any notice or assigning any reason thereof.
- 11. The vendor must provide the quoted model with detailed technical specifications.
- 12. High Court of Orissa reserves the right to demand additional quantity as and when required with the same price and terms and conditions.

Registrar (Judicial),

High Court of Orissa

Memo No. PT14-OHC-COMP-PRCMNT-0001-2022 19219 (2) Dated: 06.12.2023.

Copy forwarded for publication in:

- 1. High Court of Orissa Notice Board for kind information
- 2. High Court of Orissa Website for kind information.

Central Project Coordinator

ANNEXURE – A

SI No.	Item Name	Quantity
1.	Router	10
2.	Wi-Fi Dongle (TP Link)	20
3.	UPS (V-Guard)	10
4.	VGA to HDMI converter	20
5.	VGA to DVI converter	20
6.	USB HUB 4 ports	10
7.	Small UPS Batteries	10

